

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

17

ORDER SHEET

→3-

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<p>OA No. 259/2008 Date of Order: 07.01.2009</p> <p>Learned counsel Mr. J.K. Mishra, for the applicant, submits that he desires to withdraw this Original Application since the Department is complying with the grievance of the applicant.</p> <p>On the other hand, there is no intimation regarding service of 'Dasti' notices, as reflected in the cause list.</p> <p>Under these circumstances, as prayed, this Original Application is dismissed as withdrawn.</p> <p>Later, Mr. Vinay Jain, Advocate, came and requested that his presence may be marked as counsel for the respondents.</p> <p>Ordered accordingly.</p> <p><i>Sh</i> [Shankar Prasad] Member (A)</p> <p><i>NR</i> [N.D. Raghavan] Vice Chairman</p>

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